

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1284/2019

Dated Wednesday, the 25th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.Lakshmi,
No.3, Anna Street,
V Cross Street, Kumaran Street,
Virugambakkam, Chennai 600 092. ... Applicant

By Advocate M/s.P.Rajendran

Vs.

1.The Union of India rep., by the
Chief Postmaster General, Tamil Nadu Circle,
Chennai 600 002.

2.The Superintendent,
RMS Division, Chennai 600 008. ... Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to extend the benefits of the judgment of the Principal Bench of this Hon'ble Tribunal in OA.No.749/2015 etc dated 17.11.2016 and count the service rendered by the applicant as Gramin Dak Sevak from 21.01.21989 to 16.09.2003 along with MTS service from 17.09.2003 to 31.01.2013 for the purpose of pensionary benefits and grant pension with all other consequential benefits and render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that similar matters are pending before the Hon'ble Supreme court in SLPs No.16767/2016 & 18460/2015 and the law to be finally settled by the Hon'ble Supreme Court and he will be satisfied if the decision of the Hon'ble Supreme court comes in his favour, his case may also be considered and similar order may be passed in his case also. Learned counsel for the applicant also filed a memo to that effect.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for passing such orders.

4. In view of the above, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's case in the light of the order of the Hon'ble Supreme court in SLPs No.16767/2016 & 18460/2015 if it goes in favour of the applicant, by passing a reasoned and speaking order on the relief claimed in this OA."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

25.09.2019